

comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9756/75].

REVIEW AND ANNUAL REPORT OF HINDUSTAN CABLES LIMITED FOR THE YEAR ENDED 31ST MARCH, 1974

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956—

(i) Review by the Government on the working of the Hindustan Cables Limited, for the year ended 31st March, 1974.

(ii) Annual Report of the Hindustan Cables Limited for the year ended 31st March, 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-9757/75].

ANNUAL GENERAL ADMINISTRATION REPORT OF ANDAMAN AND NICOBAR ADMINISTRATION FOR 1973-74, REPORT OF COMMISSION OF INQUIRY INTO SADAR BAZAR DISTURBANCES WITH MEMO OF ACTION TAKEN THEREON AND UPSC (EXEMPTION FROM CONSTITUTION) AMENDMENT REGULATIONS, 1975.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): On behalf of Shri Om Mehta, I beg to lay on the Table:—

(1) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration, for the year 1973-74. [Placed in Library. See No. LT-9758/75].

(2) A copy each of the following documents (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

(i) Report (1974) of the Commission of Inquiry into the Sadar Bazar disturbances.

(ii) Memorandum of Action taken on the Report. [Placed in Library. See No. LT-9759/75].

(3) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1975 (Hindi and English versions) published in Notification No. G.S.R. 594 in Gazette of India dated the 17th May, 1975, under clause (5) of article 320 of the Constitution together with and explanatory memorandum. [Placed in Library. See No. LT-9760/75].

NOTIFICATIONS UNDER ADDITIONAL EMOLUMENTS (COMPULSORY DEPOSIT) ACT, 1974, MARKET LOANS FLOATED BY CENTRAL GOVERNMENT, I.T. (AMND.) RULES, AND CENTRAL EXCISE (AMENDMENT) RULES, 1975, NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944. CORRECTION OF ANSWER U.S.Q. 7635 DATED 25-4-75, AND NOTIFICATIONS UNDER CUSTOMS ACT, 1962.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): On behalf of Shri Pranab Kumar Mukherjee, I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 25 of the Additional Emoluments (Compulsory Deposit) Act, 1974:—

(i) The Additional Emoluments Compulsory Deposit (Employees other than employees of Government and local Authorities) (Amendment) Scheme, 1975, published in Notification No. G.S.R. 253 (E) in Gazette of India dated the 12th May, 1975.

(ii) The Additional Emoluments Compulsory Deposit (Local Authority Employees) (Amendment) Scheme, 1975, published in Notification No. G.S.R. 254(E) in

Gazette of India dated the 12th May, 1975. [Placed in Library. See No. LT-9761/75].

- (2) A copy of Notification No. F4(2)-W&M/75 (Hindi and English versions) published in Gazette of India dated the 17th July, 1975, regarding Market Loans Floated by the Central Government. [Placed in Library. See No. LT-9762/75].
- (3) A copy of the Income-Tax (Second Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. S.O. 295(E) in Gazette of India dated the 1st July, 1975 under section 298 of the Income-tax Act, 1961. [Placed in Library. See No. LT-9763/75].
- (4) A copy of the Central Excise (Eighth Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 320(E) in Gazette of India dated the 11th June, 1975, under section, 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-9764/75].
- (5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 571 published in Gazette of India dated the 10th May, 1975 together with an explanatory memorandum.
 - (ii) G.S.R. 306(E) published in Gazette of India dated the 29th May, 1975 together with an explanatory Memorandum.

(iii) G.S.R. 311(E) published in Gazette of India dated the 31st May, 1975 together with an explanatory memorandum.

(iv) G.S.R. 317(E) published in Gazette of India dated the 3rd June, 1975 together with an explanatory memorandum.

(v) G.S.R. 699 published in Gazette of India dated the 7th June, 1975 together with an explanatory memorandum.

(vi) G.S.R. 700 published in Gazette of India dated the 7th June, 1975 together with an explanatory memorandum.

(vii) G.S.R. 702 and 703 published in Gazette of India dated the 7th June, 1975 together with an explanatory memorandum.

(viii) G.S.R. 362—A(E) published in Gazette of India dated the 28th June, 1975 together with an explanatory memorandum.

(ix) G.S.R. 309(E) published in Gazette of India dated the 30th June, 1975 together with an explanatory memorandum. [Placed in Library. See No. LT-9765/75].

(6) Statements (i) correcting the reply given on the 25th April, 1975 to Unstarred Question No 7635 by Shri Jyotirmoy Bosu regarding smugglers, evading arrests and (ii) giving reasons, for delay in correcting the reply. [Placed in Library. See No. LT- 9766/75].

(7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 279(E) published in Gazette of India dated the 15th May, 1975 together with an explanatory memorandum.
- (ii) G.S.R. 283(E) published in Gazette of India dated the 19th May, 1975 together with an explanatory memorandum.
- (iii) G.S.R. 298(E) published in Gazette of India dated the 27th May, 1975 together with an explanatory memorandum.
- (iv) G.S.R. 299(E) to G.S.R. 302(E) published in Gazette of India dated the 27th May, 1975 together with an explanatory memorandum.
- (v) G.S.R. 303(E) published in Gazette of India dated the 27th May, 1975 together with an explanatory memorandum.
- (vi) G.S.R. 318(E) and 319(E) published in Gazette of India dated the 3rd June, 1975 together with an explanatory memorandum.
- (vii) G.S.R. 322(E) published in Gazette of India dated the 5th June, 1975 together with an explanatory memorandum.
- (viii) G.S.R. 706 published in Gazette of India dated the 7th June, 1975 together with an explanatory memorandum.
- (ix) G.S.R. 707 published in Gazette of India dated the 7th June, 1975 together with an explanatory memorandum.
- (x) G.S.R. 326(E) published in Gazette of India dated the 9th June, 1975 together with an explanatory memorandum.
- (xi) G.S.R. 732 published in Gazette of India, dated the 14th June, 1975 together

with an explanatory memorandum.

- (xii) G.S.R. 766 and 767 published in Gazette of India dated the 21st June, 1975 together with an explanatory memorandum.
- (xiii) G.S.R. 285(E) published in Gazette of India dated the 30th June, 1975 together with an explanatory memorandum.
- (xiv) G.S.R. 373(E) published in Gazette of India dated the 1st July, 1975 together with an explanatory memorandum.
- (xv) G.S.R. 397(E) published in Gazette of India dated the 3rd July, 1975 together with an explanatory memorandum. [Placed in Library. See No. LT-9767/75].

**CENTRAL WARE HOUSING CORPORATION
(AMENDT.) RULES, 1975**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table a copy of the Central Warehousing Corporation (Amendment) Rules 1975 (Hindi and English versions) published in Notification No. G.S.R. 683 in Gazette of India dated the 31st May, 1975, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962. [Placed in Library. See No. LT-9768/75].

ANNUAL ACCOUNTS OF MADRAS AND MORMUGAO PORT TRUSTS FOR 1973-74 AND MERCHANT SHIPPING (TONNAGE MEASUREMENT OF SHIPS) AMENDMENT RULES, 1975

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English